

THE SUGAR UNDERTAKINGS (TAKING OVER OF MANAGEMENT) AMENDMENT
ACT, 1979

ARRANGEMENT OF SECTIONS

SECTIONS

1. Short title and commencement.
2. [*Repealed.*]
3. Validation.
4. [*Repealed.*]

THE SUGAR UNDERTAKINGS (TAKING OVER OF MANAGEMENT) AMENDMENT
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ACT NO. 18 OF 1979

[31st March, 1979.]

An Act to amend the Sugar Undertakings (Taking Over of Management) Act, 1978.

BE it enacted by Parliament in the Thirtieth Year of the Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called the Sugar Undertakings (Taking Over of Management) Amendment Act, 1979.

(2) It shall be deemed to have come into force on the 31st day of January, 1979.

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3. Validation.—Notwithstanding any judgment, decree or order (whether interim or otherwise) of any court, anything or any action (including the issue by the Central Government of any notification declaring that the management of any sugar undertaking shall vest in the Central Government on and from the date specified in such notification) done or taken or purported to have been done or taken under section 3 of the principal Act or under the corresponding provisions of the Ordinance which was repealed by the principal Act, shall, for all purposes, be deemed to be and to have always been as validly done or taken as if such thing or action (including the issue of such notification) had been done or taken under section 3 of the principal Act as amended by section 2 of this Act and accordingly—

(a) no suit or other proceeding shall be maintained or continued in any court against the Central Government or any person or authority whatsoever for the restoration to the owner of the management of any sugar undertaking with respect to which such notification had been issued by the Central Government;

(b) no court shall enforce any decree or order (including an interim order) for the restoration to the owner of the management of any sugar undertaking with respect to which such notification had been issued by the Central Government; and

(c) every such notification shall be, and shall be deemed always to have been, valid, effective and enforceable by or on behalf of the Central Government in accordance with the tenor thereof and the provisions of the principal Act as amended by this Act.

Explanation.—Words and expressions used in this section which are defined in, or for the meanings of which provision has been made in, section 2 of the principal Act shall have the same meanings as under that section.

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1. Section 2 rep. by Act 19 of 1988, s. 2 and the First Schedule (w.e.f. 31-3-1988).
2. Section 4 rep. by s. 2 and the First Schedule, *ibid.* (w.e.f. 31-3-1988).